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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1317/93

~~XXXXXXXXXXXXXXXXXXXX~~

DATE OF DECISION: 29.3.94

Shri L.V. Subha Rao Petitioner

Shri S.P. Saxena Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri R.K. Shetty. Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri N.K. Verma, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ? ☒
2. Whether it needs to be circulated to other Benches of the Tribunal ? ☒

N.K. Verma
(N.K. Verma)
Member(A)

NS

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1317/93

Shri L.V. Subba Rao

...Applicant

V/s.

Union of India, through
the Secretary,
Ministry of Defence
South Block, DHQ P.O.
New Delhi

The Engineer-in-Chief,
Army Headquarters,
Kashmir House
New Delhi

The Chief Engineer,
Southern Command
Pune

The Chief Engineer
Pune Zone
Pune

The Senior Administrative Officer
Central Record Office (Officers)
C/o Chief Engineer,
Delhi Zone.
Delhi Cantt.

The Secretary
Union Public Service Commission
Dholpur House
New Delhi.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri S.P. Saxena, counsel
for the applicant.

Shri R.K. Shetty, counsel
for the respondents.

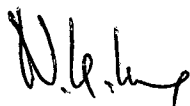
ORAL JUDGEMENT

Dated: 29.3.94

Shri Saxena states that the respondents
have already corrected the date of birth in the
record, but he is persuing the matter in this Tribunal
for the damages and costs caused to the applicant by
the harassment meted out to him. The applicant had
agitated with the respondents and he was forced to
come to the Tribunal to seek redressal of the grievance.
This the respondents have now complied with.

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The respondents have not come up with any written statement in the matter as to why the correct inaction could not be taken earlier on the representations made by the applicant. Such blatant harassment of responsible government officer is reprehensible and the officer in charge of the Record office who by his acts of omission and commission ^{has contributed to this harassment} must be held responsible for the same. This case is disposed of with the direction that the competent authority will take due notice of this kind of harassment to the applicant by officer/officers responsible for maintenance of record. I am sure that the pension section will now take care to finalize pensionary documents well before the retirement of the applicant. No costs.


(N.K.Verma)
Member (A)

NS